

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA
UN-STARRED QUESTION NO. 2070
TO BE ANSWERED ON 15.12.2021

WELFARE OF WOMEN CONSTRUCTION WORKERS

2070 SHRI SUSHIL KUMAR GUPTA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the attention of the Ministry has been drawn to the pitiable conditions of women construction workers in various parts of the country; and
- (b) if so, the steps being taken for the welfare of these women construction workers?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b): The Government has enacted 'The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 [BOCW (RE&CS) Act, 1996]' to regulate the employment and conditions of service of building and other construction workers and to provide for their safety, health and welfare measures and for other matters connected therewith or incidental thereto.

Ministry of Labour & Employment administers the BOCW (RE&CS) Act, 1996 and BOCW Welfare Cess Act, 1996 and their rules. As per Section 3 of the BOCW Welfare Cess Act, 1996, the State Governments are mandated to collect the cess and as per Section 22 of the BOCW (RE&CS) Act, 1996, the States/ UTs through State/ UT Building and Other Construction Workers' Welfare Boards are empowered and entrusted for registration & renewal of the building and other construction workers, as well as for providing social security and for implementation of welfare schemes for building and other construction workers including women construction workers, relating to life and disability cover, health and maternity cover, financial assistance for education of wards of the registered building and other construction workers, transit housing, skill development, awareness programs, pension etc.
